

unhelpful and negative and not in accordance with the letter and spirit of the Shimla Agreement.

(b) The USSR and USA have emphasised that the issue should be settled bilaterally and peacefully in accordance with the Shimla Agreement.

(c) Government have conveyed the facts of the situation to all concerned. Follow-up action is being taken wherever considered necessary.

**Entry and exit points in CFL
(LOAC) in J & K**

157. SHRI SHABBIR AHMAD SALARIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that since the CFL (LOAC) came into existence in 1949 in Jammu & Kashmir State, the State subjects and the territory of the State have got divided into two parts;

(b) if so, what is the area and the number of State subjects in each part;

(c) whether it is a fact that the movement of State subjects across the CFL (LOAC) to and from the said parts is not allowed; and

(d) if so, whether Government propose to provide entry and exit points in the said CFL (LOAC) in accordance with the Shimla Agreement to remove serious hardship being faced by the State subjects?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): (a) and (b) The whole of Jammu & Kashmir is an integral part of India. A portion of the State, however, has remained under the illegal occupation of Pakistan since its aggression in Jammu & Kashmir in 1947-1948.

(c) Yes, Sir.

(d) In the prevailing circumstances no such proposal is under Government's consideration. The Simla Agreement also does not have any stipulation in this regard.

Mutual inspection of nuclear installation by Pakistan and India

158. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Pakistan had offered to allow India to inspect their KAHUTA Uranium enrichment plant near Rawalpindi;

(b) if so, whether Government have accepted the offer;

(c) whether the offer contained any special condition to the effect that Pakistan should also be allowed a similar inspection of an Indian nuclear installation; and

(d) if so, what are the details thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL):

(a) to (d) Pakistan has, from time to time, been making proposals on nuclear matters in a narrow regional or bilateral context. Some of these have been concerning mutual inspection of nuclear facilities of both India and Pakistan.

Government are of the view that these matters are of a global character and not amenable to bilateral or regional solutions. As Pakistan's nuclear programme is well known to be weapons oriented, Government need to be cautious in these matters.

**Justice and peace for Tamils in
Sri Lanka**

159. SHRI S. K. T. RAMACHANDRAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what are the steps taken by Government to ensure justice and peace for the Tamils in Sri Lanka; and